

26.03.2015

**Hon'ble Dr. Murtaza Ali, Member (J)**  
**Hon'ble Mr. O.P.S. Malik, Member (A)**

None present of the parties.

2. It appears that the applicant filed CCA No. 156/07 for alleged disobedience of order dated 18.10.2007 passed in OA No. 1031/07. The Tribunal had directed the respondents to dispose of the representation of the applicant within a period of 02 months from the date of receipt of a copy of the order. It was alleged that respondents have not passed any order on the representations of the applicant within stipulated period. The respondents filed compliance affidavit and after having heard the parties counsel the Tribunal was satisfied that the respondents have fully complied with the order of this Tribunal and this CCP was dismissed and notices were discharged vide order dated 19.03.2008.

3. The applicant moved first Recall Application No. 844/08 which was dismissed on 19.03.2008. The applicant moved another Recall Application No. 1990/10 which was dismissed on 08.12.2010. A letter dated 17.04.2014 was received in which the applicant had stated that he moved a transfer application under Section 25 of the Administrative Tribunals Act, 1985 before Hon'ble Chairman in which the report of the Registrar of this Bench was sent to the Principal Bench. A letter dated 12.05.2014 is on the record which shows that the transfer application filed by the applicant had

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already been rejected on 07.05.2014 by Hon'ble Chairman, CAT, Principal Bench, New Delhi.

4. Under these circumstances nothing left to adjudicate in the instant case. As the contempt petition and recall applications have already been dismissed, it is ordered to consign the file.

/pc/

*AM*  
Member (A)

*JK*  
Member (J)